Annexure - 3												
Name of the Corporate Debtor: Advantage Raheja Hotels Private Limited. (CIN U55101MH2008PTC183335)												
Date of Commencement of CIRP: 17/12/2024, List of Creditors as on: 30/10/2026												
Secured financial creditors (other than financial creditors belonging to any class of creditors) -												
Sl.No.	**Name of Creditor/ Home Buyer**	**Date of claim Received**	**Amount of claims received**	**Amount of claims admitted**	**Nature of Claim**	**Amount covered by Security Interest**	**Amount covered by Guarantee**	**Whether related party?**	**Voting share in CoC %**	**Amount of Contingent Claims**	**Amount of Claim Not Admitted**	**Amount of Claims under Verification**
1	Omkara Assets Reconstruction Private Limited ***[Refer Note 1]***	31-12-2024	9,07,11,39,028	-	Secured Loan	-	-	No	0.00%	-	9,07,11,39,028	-
	TOTAL		**9,07,11,39,028**	**-**					**0.00%**	**-**	**9,07,11,39,028**	**-**

Note:

1 The resolution plans of Gstaad Hotels Private Limited and Neo Capricorn Plaza Private Limited, approved by the Hon'ble NCLT vide order dated 03.09.2026, were implemented on 01.10.2026, under which the dues of Omkara ARC have been fully settled. Accordingly, the admitted claim of Omkara ARC of Rs. 9,03,56,63,949.85, being in respect of the corporate guarantee furnished by the Corporate Debtor, has been revised to Nil in terms of Regulation 14(2) of the CIRP Regulations, and the CoC stands reconstituted.